

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 24

C.P.(IB)3238/MB/2019

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.09.2022**

NAME OF THE PARTIES: - **Katyayan Mercantile and Trading Pvt Ltd**
V/s Additri Traders Pvt Ltd

Appearance (via video-conference):

For the Applicant : Ms. Bindu Bhatia, Advocate
For the Respondent : None present

Sections 9 of the IBC, 2016

ORDER

Ld. Counsel for the Operational Creditor is present. None present for the Corporate Debtor. Operational Creditor referred to the earlier order of this Bench dt. 18.11.2021, vide which the directions were issued to the Operational Creditor to issue fresh Notice to the Corporate Debtor and to place on record Affidavit of Service. Said order is duly complied with. In spite of the same and thereafter though the matter was listed on Board on various occasions, none is present for the Corporate Debtor today. Hence, Counsel for the Operational Creditor today seeks leave of this Bench to Serve Notice to the Corporate Debtor by way of paper publication. Leave as prayed is allowed. Operational Creditor is directed to serve Notice to the Corporate Debtor by way of paper publication in two newspapers, one in English and another in

local vernacular language, having wide circulation in the area where the registered office of the Corporate Debtor or place of business is situated. Operational Creditor is also directed to place on record Affidavit of Service, enclosing therewith, proof of service of Notice to the Corporate Debtor and the Copies of the Newspapers cuttings well before the adjourned date. List this matter on Board on 31.10.2022, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)